

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD  
O.A.NO. 673/95.

Date of Order: 8-6-95

Between:

S.C.Lohia.

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Applicant.

and

1. Union of India, rep. by Home Affairs, Bureau of Police  
The Director General, Ministry of Research  
and Development, Block No.II, IIIrd Floor,  
C.G.O.Complex, Lodi Road, IIIrd Floor,  
New Delhi-3.
2. Govt.Examiner of Question Documents  
Central Forensic Institute Campus,  
Ramanthapur, Hyderabad-13.

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Respondents.

For the Applicant: Mr.K.S.R.Anjaneyulu, Advocate.

For the Respondents: Mr. N.V.Raghava Reddy, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

In view of the allegations for the applicant, we feel that it is a case for perusal of the relevant record. The learned standing counsel for the Respondents submitted that as the relevant record has to come from Delhi, four weeks time may be granted

The applicant was relieved on 7-6-95 and he was granted Earned Leave upto 16-6-95. In the circumstances, if the applicant is going to apply for extension of the leave pending consideration of this OA, same has to be granted. Call on 7-7-1995 for production of the relevant record and also for reply.

*Archd 8-6-95*  
Deputy Registrar (J)CC

To

1. The Director General, Ministry of Home Affairs,  
Bureau of Police Research and Development,  
Block No.II, IIIrd Floor, C.G.O.Complex, Lodi Road,  
IIIrd Floor, New Delhi-3.
2. The Govt.Examiner of Question Documents central  
Forensic Institute Campus, Ramanthapur, Hyderabad-13.
3. One copy to Mr.K.S.R.Anjaneyulu. Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One copy spare.

pvm

*8/6/95*

THPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

A N D

THE HON'BLE MR. R. RANGARAJAN: (M(ADMN)

DATED 8/6 1995.

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in  
OA. No.

673/95

TA. No.

(W.P. )

Admitted and Interim directions  
issued.

Allowed.

Post on 7/7/95

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered Rejected.

No order as to costs.

